

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:2937
ANSWERED ON:06.08.2015
Guidelines Issued under RGPSA
Chavan Shri Harishchandra Deoram

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Government has issued any guidelines under the Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA) scheme in the country; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE FOR PANCHAYATI RAJ
(SHRI NIHAL CHAND)

(a) Yes Madam,

(b) "Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA) was introduced from the year 2012-13 for providing financial support to States/UTs to strengthen the administrative, technical and infrastructure facilities of Gram Panchayats. The funding of RGPSA for State plans is on a 75:25 sharing basis by the Central and State Governments respectively. For NE States, this ratio is 90:10. States are required to fulfill certain essential conditions for availing funds under RGPSA which inter-alia include the following:-

• Regular elections to Panchayats or local bodies in non-part-IX areas under the superintendence and control of the State Election Commission (SEC).

• At least one third reservation for women in Panchayats or other local bodies.

• Constitution of SFC every five years, and placement of Action Taken Report on the recommendations of the SFC in the State legislature.

• Constitution of District Planning Committees (DPCs) in all districts, and issuing of guidelines/rules to make these functional.

The components for which funding is available include

1. Technical and Administrative Support at GP Level.
2. Construction and repair of GP buildings.
3. Capacity building and Training.
4. Institutional structures for training.
5. Distance learning facility through SATCOM or IP based tech.
6. Intermediate/Block Resource Centre.
7. E-enablement of Panchayats.
8. Panchayats Process for GPs with inadequate resource base.
9. Special support for Panchayats in PESA areas.
10. Strengthening SECs.
11. IEC activities.
12. Programme management.

States fulfilling essential conditions are released funds on the basis of approval of their Annual Plans as per the guidelines. As of 2015-16, the State component of RGPSA stands transferred to States to be met from their own resources.
